

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SMT. MADHUMITA ROY, JUDICIAL MEMBER

ITA No.2959/Del/2017
Assessment Year : 2012-13

Deputy Commissioner of Income Tax, Circle-2 Muzaffarnagar. (Appellant)	Vs.	M/s Radhey Metalloys Pvt. Ltd. 1215, South Civil Lines, Muzaffarnagar PAN : AAFCR0609G (Respondent)
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Appellant by : Shri M. Baranwal, Sr. DR
Respondents by : Shri S.K. Tandon, CA

Date of hearing : 25.11.2020
Date of pronouncement : 25.11.2020

ORDER

This appeal by the Revenue for the assessment year 2012-13 is directed against the order of learned CIT(A), Muzaffarnagar dated 02.03.2017.

2. At the time of hearing before us, it was submitted by the learned counsel for the assessee that the tax effect in this appeal by the Revenue is below Rs.50 Lakhs. The CBDT in its Circular No.17/2019 dated 8th August, 2019 has revised the monetary limit for filing of the departmental appeals to the ITAT at Rs. 50 Lakhs.

3. Learned Senior DR agreed with the same.

4. In view of the above position, we deem it proper to dismiss the appeal of the Revenue in the light of the Circular No.17/2019 of CBDT dated 8th August, 2019.

5. In the result, the appeal of the Revenue is dismissed.

Decision pronounced in the open Court on 25th November, 2020.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar